

PUNJAB VIDHAN SABHA

BILL NO.20-PLA-2019

**THE PUNJAB STATE COMMISSION FOR SCHEDULED CASTES
(AMENDMENT) BILL, 2019**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab State Commission for Scheduled Castes Act, 2004.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Commission for Scheduled Castes (Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Commission for Scheduled Castes Act, 2004, in section 4, in sub-section (1), in the proviso, for the words "seventy years", the words "seventy-two years" shall be substituted. Amendment in section 4 of Punjab Act 5 of 2004.

3. (1) The Punjab State Commission for Scheduled Castes (Amendment) Ordinance, 2019 (Punjab Ordinance No. 4 of 2019), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the provisions of this Act.

CHANDIGARH :
THE 18TH NOVEMBER, 2019

SHASHI LAKHANPAL MISHRA,
SECRETARY.